

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 358/TT/2019

Date: 02.07.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-1: Series Compensation on Panki-Muradnagar 400 KV S/C line of UPPCL in the Northern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 23.7.2020:-

2001-04 period

- a) Form-4 for the 2001-04 period required as per 'Methodology for Computation of Interest on Loan and Maintenance Spares for 2001-04 and 2004-09 Block'.

2004-09 period

- b) Year-wise and loan-wise details of actual loan portfolio for the 2004-09

period as per the below format:

c)

Particulars	2004-05	2005-06	2006-07	2007-08	2008-09
Gross opening loan					
Cumulative repayments of loans up to previous year					
Net loan opening					
Add: Drawl(s) during the year					
Less: Repayment(s) of loan during the year					
Net closing loan					
Average net loan					
Rate of interest on loan					
Interest on loan					

2. Confirm that the asset (Series Compensation on Panki-Muradnagar 400 KV S/C line of UPPCL in the Northern Region) is currently in use and information in respect of decapitalization, if any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Assistant Chief (Legal)